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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1550/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE PARTIES: R Mall Developers Pvt. Ltd.
V/s.
R.G. Ventures (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Aparna Wagle Ilb HSA Advocates. For Operational Creditor.	Senior Associate	
2)	Adv S.K. Raneja Adv for the Respondent		
3)	Devendra Gupta For operational Creditor Authorized Signatory		

ORDER

C.P. No. 1550/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.

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C.P. No. 1550/I&BC/NCLT/MB/MAH/2017

2. From the side of the Petitioner, letter dated 09.11.2017 is mentioned, according to which, the impugned amount is stated to be settled. Therefore, the Petitioner suo moto is seeking permission to Withdraw the Petition. The Learned Counsel of the Respondent is also present.
3. Under the circumstances since the matter is settled, therefore, this Petition is disposed of as Withdrawn. To be Consigned to the Records

Sd/-
Bhaskara Pantula Mohan
Member (Judicial)
20.11.2017.
aah

Sd/-
M.K. Shrawat
Member (Judicial)